

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

Stamp No.137/91 (OA 306/91)

Smt.Kesarbai Laxman Kamble,
Ramabai Ambedkar Nagar,
Behind 107/108, Zopadpatti,
Express Highway Road,
Ghatkopar,
Bombay - 400 075.

... Applicant

vs.

1. Union of India
through
Asstt. Personnel Manager
for Admiral Superintendent
Naval Dockyard,
Bombay - 400 023.
2. Personnel Manager
for Admiral Superintendent,
Naval Dockyard,
Bombay - 400 023.

.. Respondents

Coram: Hon'ble Shri P.S.Chaudhuri, Member(A)

Hon'ble Shri T.Chandrasekhara Reddy, Member(J)

Appearances:

1. Mr.V.D.Surve,
Advocate for the
Applicant.
2. Mr.V.S.Masurkar
Advocate for the
Respondents.

ORAL JUDGMENT:

Date: 5-6-1991

(Per P.S.Chaudhuri, Member(A))

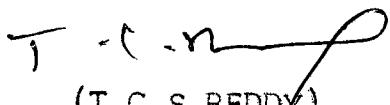
This application under Section 19 of the
Administrative Tribunals Act,1985 was filed on 1-4-1991.
In it the applicant seeks the payment of family pension
on the basis of her claim that she is the widow of late
Laxman Vithal Kamble who was serving as Engine Fitter
in the Naval Dockyard,Bombay.

2. We heard Mr.V.D.Surve, learned counsel
for the applicant and Mr.V.S.Masurkar, learned counsel
for the respondents.

3. Faced with the problem that the issue
in this case is based on the declaration of the status
of the applicant as the widow of the above mentioned Kamble,
which is not a service matter,
Mr.Surve sought permission to withdraw the application

with liberty to file a comprehensive fresh application taking all aspects into account, if so advised. We grant this liberty.

4. The application is accordingly disposed of as withdrawn. In the circumstances of the case there will be no order as to costs.


(T.C.S.REDDY)
Member (J)


(P.S.CHAUDHURI)
Member (A)